

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF FOOD
AND CIVIL SUPPLIES (SHRI H.K.L.
BHAGAT): (a) No. Sir.

(b) Does Not arise.

**Use of Optic Fibre for Communication
System in Kerala**

4833. PROF. K.V. THOMAS: Will the
Minister of COMMUNICATIONS be pleased
to state:

(a) whether there is any proposal to use
optic fibre for the communication system in
Kerala;

(b) the exchanges that will be con-
nected by the optic fibre system;

(c) what will be the cost of this project;
and

(d) when this project will be commis-
sioned?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATION (SHRI
SANTOSH MOHAN DEV): (a) Yes, Sir.

(b) Palghat, Trichur, Irinjalakuda, Al-
waye, Ernakulam, Kottayam, Chenganch-
erry, Thiruvalla, Quilon, Trivandrum.

(c) Cost of sanctioned project for sec-
tion Trivandrum-Trichur is about Rs.
2656.56 lakhs Cost of project under sanction
for Trichur-Palghat is about Rs. 350 lakhs.

(d) Trivandrum-Trichur section is likely
to be commissioned during 1989-90 and
Trichur to Palghat is likely to be commis-
sioned during 1991-92.

Price Decontrol on Essential Drugs

4834. SHRI R.P. SUMAN: Will the

Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that his Ministry
has either price-decontrolled or increased
margin to drug companies on essential
drugs identified by Hathi Committee;

(b) if so, the name of those drugs; and

(c) the reasons therefore?

THE MINISTER OF STATE IN THE
DEPARTMENT OF CHEMICALS AND
PETRO-CHEMICALS IN THE MINISTRY
OF INDUSTRY (SHRI R.K. JAICHANDRA
SINGH): (a) to (c). The new DPCO, 1987 is
based on the measures announced by the
Government in December, 1986, details of
which are contained in the booklet 'Meas-
ures for Rationalisation, Quality Control and
Growth of Drugs and Pharmaceutical Indus-
try in India', copies of which are available in
the Parliament library. Copies of the DPCO
were laid on the table of the Lok Sabha on
27.8.87.

[*Translation*]

New Sugar Policy

4835. SHRI VILAS MUTTEMWAR: Will
the Minister of FOOD AND CIVIL SUPPLIES
be pleased to state:

(a) whether it is a fact that the new sugar
policy is not conducive to the setting up of
sugar mills in the cooperative sector;

(b) whether it is a fact that because of
the terms and conditions of the new policy,
only private sugar mills can be benefited by
it; and

(c) if so, whether Government propose
to revise this policy so that the cooperative
movement is encouraged?

THE MINISTER OF PARLIAMEN-